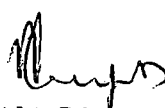
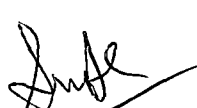
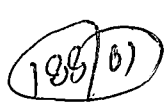
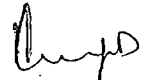
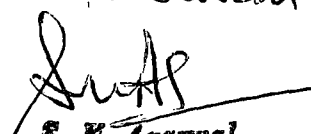


(7)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./I.A./M.P. No. 498/99

Jeevan Ram Khatri Versus 500 & cos.

Date of Order	Orders
25-5-2001	Mr. C. B. Sharma, Proxy Counsel to Mr. P. N. Jati, Counsel for the applicant seeks adjournment. Allowed. Mr. Vijay Singh, Counsel for respondents May be listed for final disposal at the stage of admission on 9.7.2001.  A. P. NAGRATH ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)
  	9.7.2001. Mr. P. N. Jati Counsel for the applicant vs D. K. Swamy Proxy Counsel to Mr Bhanwar Bogari Counsel for the respondents Arguments heard for final disposal at the stage of admission and order reserved. A. P. NAGRATH ADMINISTRATIVE MEMBER Later shri P. N. Jati Counsel for the applicant seeks to withdraw this original Application. In view of his averments made before us this O.A. is disposed of as withdrawn.  A. P. NAGRATH ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)